

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 616
IB-2340(ND)/2019
IA/1542/2024

IN THE MATTER OF:

M/s. Pooja Finelease Ltd.

...PETITIONER

Vs.

M/s. Auto Needs (India) Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 13.05.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :

For the Respondent/Corporate Debtor

:Adv. M.P Sahay, Adv. Awanitika,
Adv. Sachin Kharb

ORDER

Due to paucity of time, matter is adjourned to **27.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)